

(c) An assessment of the extent to which the recommendations of the All India Rural Credit Survey Committee had been implemented was made by the Rural Credit Review Committee (1969).

(d) The details regarding the implementation of the All India Rural Credit Survey Committee are also dealt with in the Report of the Rural Credit Review Committee 1969.

The statement below indicates the progress made as a result of implementing these recommendations :—

	1955-56	1971-72
	(Rs. in crores)	(Rs. in crores) (Provisional)
(i) Loans from the Reserve Bank for participation in the share capital of cooperative institutions (Outstanding)	..	107.58
(ii) Refinance provided by Reserve Bank for agricultural purposes :		
(a) Short-term limits sanctioned	30	408.92
Outstanding at the end of the year	13	153.93
(b) Medium-term Amount sanctioned	1	20.62
Amount drawn	1	6.15
(c) Investment in Central Land Mortgage Bank debentures including Rural debentures	0.1	5.50
(d) Medium-term conversion loans sanctioned	Nil	31.39
(i) Amount drawn	23.80
(iii) Loans advanced by cooperatives to Agriculturists :		
(a) Short-term	36.16	527.63
(b) Medium-term	13.46	73.80
(c) Long-term	2.86	177.77

In addition, the reorganisation of State Cooperative Banks was completed, the Central Cooperative Banks reorganised and reduced from 505 in 1950-51 to 343 in 1972-73 and the Primary Societies reorganised to form viable units resulting in reduction in their number from 2.12 lakhs in 1960-61 to 1.59 lakhs in 1971-72. The National Cooperative Development Corporation also provided assistance of the order of Rs. 101.79 crores upto 31-3-72 for various cooperative development programmes.

†Wheat Bran Scandal

1378. SHRI SANAT KUMAR RAHA: Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware of the wheat bran scandal in West Bengal;

(b) if so, whether Government have called for any report on this wheat bran affairs from the State Government; and

(c) whether similar report of wheat bran business has been received by the Centre from any other State ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB SHINDE) : (a) to (c) Government are aware of certain alleged irregularities in the sale and disposal of wheat bran in West Bengal. The State Government, who as the licencing authority are competent to take action are already seized of the matter.

No other serious complaints have come to the notice of Government regarding sale and disposal of wheat bran in other States so far.

†Reconstitution of Sanskrit Council

1399. SHRI SHYAM LAL YADAV : SHRI D.Y. PAWAR :

Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether the Central Sanskrit Council is being reconstituted;

(b) whether it is a fact that the reconstitution of the Council is long over due and if so, the reasons for the delay;

(c) whether some fresh responsibilities are being entrusted to the Central Sanskrit Council; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D.P. YADAV) :

(a) The Kendirya Sanskrit Parishad has been reconstituted.

(b) No Sir.

(c) Advisory function of the Parishad continues to remain the same.

(d) Does not arise.

PAPERS LAID ON THE TABLE

I. Annual Accounts (1971-1972) of the Visakhapatnam Port Trust and Audit Report thereon

II. Annual Accounts (1971-72) of the Madras Port Trust and Audit Report thereon

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Annual Accounts of the Visakhapatnam Port Trust for the year 1971-72 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-5498/73.]

II. A copy (in English and Hindi) of the Annual Accounts of the Madras Port Trust for the year 1971-72 and the Audit Report thereon. [Placed in Library. See No. LT-5499/73.]

Government of Andhra Pradesh Notifications

SHRI M. B. RANA: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Government of Andhra Pradesh, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with sub-clause (iii) of clause (c) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh:

(i) Notification G.O.Ms. No. 1295, Home (Transport-I) dated the 15th September, 1973, publishing amendments to the Andhra Pradesh Motor Vehicles Rules, 1964. [Placed in Library. See No. LT-5501/73.]

(ii) Notification G.O.Ms. No. 651, Home (Transport-I) dated the 12th January, 1973, publishing amendments to the Andhra Pradesh Motor Vehicles Rules 1964. [Placed in library. See No. LT-5579/73.]

(iii) Notification G.O.Ms. No. 515, Home (Transport-I) dated the 19th May, 1973, publishing an amendment

to the Andhra Pradesh Motor Vehicles Rules, 1964. [Placed in Library. See No. LT-5501/73.]

(iv) Notification G.O.Ms. No. 547, Home (Transport-I) dated the 1st June, 1973 publishing an amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.

(v) Notification G.O.Ms. No. 548, Home (Transport-I) dated the 1st June, 1973, publishing an amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.

(vi) Notification G.O. Ms. No. 599 Home (Transport-I) dated the 6th June, 1973, publishing amendments to the Andhra Pradesh Motor Vehicles Rules, 1964.

(vii) Notification G.O.Ms. No. 649, Home (Transport-I), dated the 12th June, 1973, publishing an amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.

(viii) Notification G.O.Ms. No. 650, Home (Transport-I), dated the 12th June 1973, publishing an amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.

(ix) Notification G.O.Ms. No. 687, Home (Transport-I), dated the 15th June, 1973, publishing an amendment to the Andhra Pradesh Motor Vehicles Rules, 1964. [Placed in Library. See No. LT-5579/73 for (iv) to (ix).]

(b) Statements (in English and Hindi) giving reasons for not laying simultaneously Hindi version of the notifications mentioned at (a)(i) to (ix) above [Placed in Library. See No. LT-5579/73.]

The Motor Vehicles (Diplomatic and Consular Officers Vehicles) Registration (Amendment) Rules 1973

SHRI M.B. RANA: Sir, I also beg to lay on the Table a copy in (English and Hindi) of the Ministry of Shipping and Transport (Transport Wing) Notification S.O. No. 1431, dated the 8th May, 1973, publishing the Motor Vehicles (Diplomatic and Consular Officers Vehicles) Registration